

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
IA No. 475/JPR/2023
IA No. 198/JPR/2024
CP No. (IB)- 77/7/JPR/2022
Under Section 7 of IBC, 2016

In the matter of:

Fashion Suitings Pvt. Ltd.

.... Financial Creditor/Applicant

Versus

Nirmal Cars Pvt. Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Prateek Kedawat, Adv.

For the Respondent : Kapil Sharma, Adv.

ORDER

IA No. 475/JPR/2023

Heard Mr. Prateek Kedawat, Adv. appearing on behalf of the RP. Mr. Kapil Sharma, Adv. appearing on behalf of Respondent No. 3 (CGST). PNB (Respondent No. 1) has filed his response. Respondent No. 2,4,5 are already set ex-parte. **Submissions heard. Order is reserved.**

IA No. 198/JPR/2024

This progress report filed by the liquidator of the liquidation process of Nirmal Cars Private Limited (Corporate Debtor) for the period covered under the 1st Quarter i.e., from 29.02.2024 to 31.03.2024. This IA is taken on record subject to just exceptions. **IA No. 198/JPR/2024** stands disposed of accordingly.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 23, 2024